

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 126 OF 2019 &
IA NOS. 533, 534 & 958 OF 2019

Dated: 27th May, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
o'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Delhi Transco Limited	...	Appellant(s)
Vs.		
Tata Power – Delhi Distribution Limited & Anr.	...	Respondent(s)

Counsel for the Appellant (s) : Ms. Swapna Seshadri
Mr. Anand K.Ganesan
Mr. Mohit Sharma, JLO
Mr. Saurabh, AM(T)

Counsel for the Respondent(s) : Mr. Anurag Bansal
Ms. Sakshi Mehtotra
Ms. Vasudha Sen
Mr. Ujjwal Jain
Mr. Chaitanya Mathur for R-1

Mr. Pradeep Misra
Mr. Suraj Singh for R-2

ORDER

IA NO. 958 OF 2019
(Appl. for urging additional grounds)

For the reasons set out in the application, the IA is allowed.

The appellant/applicant is directed to carry out consequential amendment in the main appeal within 10 days from today.

APPEAL NO. 126 OF 2019 & IA NOS. 533 & 534 OF 2019

Learned counsel for Respondents may file objection/reply on or before 09.07.2019 with advance copy to the other side. Thereafter, rejoinder may be filed by the Appellant on or before 24.07.2019 with advance copy to the other side.

List the matter on **31.07.2019**. In the meantime, interim order to continue till next date of hearing.

(S. D. Dubey)
Technical Member

Bn/kt

(Justice Manjula Chellur)
Chairperson